# MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITHIS FOR THE NATIONAL CADE1 COST

MR. CHAIRMAN: Shri Arun Singh-absent

Shri Sitaram Kesri, ihe Minister of State for Parliamentary Affairs can move it

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir. with your permission, on behalf of Shir Arun Singh. I move;

"That in pursuance of clause (0 of subsection (1) of section 12 of the National Cadet Corps Act. 1984 (31 of 1948) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of th© House to be a member of the Central Advisory Committee for the National Cadet Corps,"

SHRI A. G. KULKARNI (Maha rashtra): Sir, I object to his moving the motion, and I only want that my objection be heard of it is a valid one. Has Mr. Arun Singh, the Minister for Defence Research and Development given you in writing that on his behalf, the Minister of State for Parliamentary Affairs will move. Otherwise, Sir, the Minister of State for Parliamentary Affairs has no *locus standi* in moving a motion.

MR. CHAIRMAN: Under the rules. *MT*. A. G. Kulkarni is right. Since it is objected to the motion will not be taken op.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Sir, regarding this motion for special mention...

MR. CHAIRMAN: No please. Nothing will go on record. We have already had half another to 40 minutes on this. I have disallowed k.

# CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE deterioration of banking services and incidents of frauds in Banks

- आजि की लगा भगते मिश्र (बिहार) : सभा-पति महोदय, मैं बैंकों द्वारा उपलब्ध की जाने वाली सेवाओं में गिरावट, बैंकों में धोखाधड़ी की घटनाओं तथा इस मामले में सरकार द्वारा किये गये उपायाँ की आरे विक्त मंत्री महोदय का ध्यान दिलाता हुं।

THE MINISTER OF STATE IN THI: FINANCE MINISTRY OF (SHRi JANARDHAN POOJARI): Mr. Chairman, Sir, Government have been conscious cri the need to continually improve the qua lity of services rendered by the Banks to their customers. A number of measures have been taken to bring about improvement in customer service of the public sector banks. These measures have included evolution of time norms for rendering all common services, speedier clearing of cheques through computerisation ot clearing houses, speedier collection of outstation cheques through increasing use of special courier services, creation, of machinery for quick redressal of customers' grievances and extending to small depositors the facility of immed'ma credit ir. respect of outstation cheques upto Rs. 2500/-. It has also been the endeavour of the Government to bring about increased interface between customers and the bank executives with a view to facilitating quick redressal of grievances and also promoting mutual understanding. Implementation of the above measures and their impact on the quality of customer service are being monitored by the Government and the Reserve Bsnk of India. The National Council of Applied Economic Research (NCAER) had undertaken a survey of the functioning of Customer Service Centres at Bomaby, Calcutta Madras and Delhi and of customers' views about the quality of bank's services at si\*; cities on a sample basis. These surveys have revealed that about 90 per cent of the customers interviewed wers satisfiec with their banks' services. This is an en-conraging finding and banks are continuing their efforts to further improve customer satisfaction.

Government is also conscious of the need to prevent and detect frauds. Banks are making efforts to prevent perpetration of frauds by streamlining procedures and by plugging loopholes. As arrears in reconciliation of interbranch accounts and inter-bank accounts provide a उदाहरण पड़े हुए हैं । मेरे पास एक fertile ground for frauds, banks have undertaken a पेपर को कटिंग है, आश्चर्य लग रहा ह time-bound programme to reduce the arrears. Steps are also being taken by them to improve housekeeping. Stress has also been laid on preventive vigilance measures ag also on detection of frauds. Bank have also been advised to take quick 🐔 deterrent action against those found involved.

भी कैलाश पति मिश्र : सभापति महा-दय, जिस गम्भीर विषय के उत्पर मने मंत्री महोदय का ध्यान जाकर्षित किया है सरकार की बोर से जवाब जो कुछ भी दिसायी दे एहा है वह इतना हल्का बना कर हर दिन बलने वाली साधारण प्रक्रिया का उल्लेख मात्र डैं। मैं कछ एक स्टेटमेंट पढ कर सुनाना बाहता हूं और कुछ चर्चा करना बाहता हुं। एम पी. कोनिकल में 9 जुलाई, 1985 को कहा गया है, केवल चार लाइन की कोटेशन पढना चाहता हुं जिससे सर-कार के ध्यान में यह बात आएगी कि स्थिति कितनी गम्भीर हो गई है :---

Since the day the banks were nationalised in 1969, the efficiency of the banks has gone down. None seems to be satisfied with the ही--- सबसे पहले तो इनको विचार करना present working of the nationalised banks. There चाहिए कि क्या बकी से लिये जाने वाले is no security in the banks. . Looting of banks has become the order of the day. This has naturally led to an erosion of the customers' faith in bank security. If this menace is not checked timely, the day perhaps is not far off when people may again start keeping their cash and ornaments in pits dug in their own houses. Not only that, banking charges are constantly on the increase. Cheques sent for collection tak® unduly long time causing great inconvenience to the clients, businessmen and others.

बाज बैंकों कें अन्दर डएस्ट का फ्रांड चल रहा है और खफ्ट का पेपर कहां छपता है।

#### \*i Urgent Public 134 Important

इधर-उधर की प्रेस पर नहीं छपता हैं जहां जेन्इन डाुफ्ट के कागज छपते हैं वहीं से यह कागज छप कर निकलता है। एक नहीं जाज देश के अंदर पचासों एसे उसे देखे कर, अखबार के अंदर छपा हजा है कि रिजर्व बैंक के अन्दर जब फ़ाट चैक्स छपने लगे हैं, गलत नोट भी छपने लगे 1

उपसभापति महोवय पीठासीन हुए 1] क्या यह जो प्रक्रिया बताई जा रही है, उसके अंदर की गम्भीरता केवल इतनी सी, छोटी सी दूरी के अंदर सीमित वह दिखाई दोती है। में एक चीज कहना चाहता हूं कि यह जो बैंकिंग प्रणाली देख के अंदर चालू हुई, इसका एक महान लक्ष्य है, देश के वार्थिक आयाम का, बर्ध चवकर का एक एरेश चक्का है, सरकारी खजाने में जो कुछ भी क्षमता हो, उसक अतिरिक्त आम आदमी की आर्थिक क्षमता का उपयोग पुरे देश के आर्थिक विकास के लिए चाल् होना चाहिए ।

बैंक जब लोग दोने का तय करते हैं तो कछ गाईंडलाईंस उनके लिए रती हैं। राज्य मंत्री महादेय यहां बैठे 80 लोन के लिए गाइंडलाइंस का पालन हो रहा है, या नहीं हो रहा है ? यदि गाईडलाईस का पालन नहीं हो रहा तो बैंक कब उसक चैक करता है ? सरकार चैक करने के लिए कब आती है ? जो लक्ष्य है, परपज ह लोन दोने का, उसकी पूर्ति हो रही है कि नहीं ?

इहांदय, सदन को मालूम है कि रोलायंस स्कीण्डल की चर्चा बहुत अधिक अखवारों में जा गई है और सरकार का जवाब भी आ गया है। सरकार ने स्कण्डल को स्वी-कार किमा है। मैं जरा मंत्री महोदय से पछना चाहता हूँ कि यह स्करेडल जाचिर हजातो किस काधार के उत्पर हुआ ? रापया निकाला जाता है कलग-जलग घोयर्ज खरीद' जा रहे हैं, जिस काम के लिए लोग दिया गया, उस काम के उत्पर बगर पैस नहीं लगाया जाता, उसी समय क्यों नहीं

# of Urgent Public 136 Importance

# [त्री कैलाश पति मित्र]

उसकी चैंकिंग हुई, उसे रोक क्यों नहीं दिया गया, उसको बहीं पर दबा क्यों नहीं दिया गया ? महादेय, कई एसे उदाहरण हैं। अब जगत विख्यात उदाहरण है, हीर-याणा के मूख्य मंत्री, श्री भजन लात जी के झामाद का करेंसे । इन्कतायरी तो बैठी, लेंकिन इन्कवायरी का नतीजा क्या निकला? आखिर यह रुपया बैंक के दूवारा कैसे दिया गया ? एक ही जमीन के उत्पर एक जगह पट्टा दिया जा रहा है, दूसरी जगह पट्टा दिया जा रहा है, तीसरी जगह पट्टा दिया जा रहा है, तीसरी जगह उपर क्या नतीजा निकला है, क्या हुआ है ?

एसे ही मूझे याद है, पटना में एक को आपरोटिक अर्बन बैंक था। अब ज्यादा लम्बी-बौड़ी चर्चा करने की जरूरत नहीं है, उसमें सरकार की मिनिस्टर्ज सीधे फंसे हुए हैं। जाज भी सुप्रीम कोर्ट के जन्दर वह कैस चल रहा है, इसलिए उसके बारे में मैं बोलना नहीं चाहता हुं। लेकिन दुनिया को यह सुन कर आश्चर्य लगा, कि बैंक के अंदर यह धांधली आ गई है, जो समाचार-पत्रों में छपी हुई है, पब्लिक बाउण्ड को, पब्लिक ग्राउण्ड--गांधी मैदान, रोलबे प्लेटफार्म न. 1 वह भी गिरवी के उत्तर चढ़ गया और यह समाचार केवल हिन्दुस्तान की अंदर ही नहीं, जगत विख्यात समाचार बन कर रह गया।

भी ए.जी. कर्लकणी (महाराष्ट्र) : वह पैसा तपेक्षवर ने लिया होगा । . . (अभव-धान)

श्वी कैलाझ पति मिथ : मैं जानता तो सब कछ हुं, लेकिन उसका उल्लेख यहां नहीं करना चाहता हुं। इसी सदन के बंदर स्पेशल में शन के द्वारा हमारे आदर-णीय मित्र श्री दासग्प्त जी यहां बैठे हुए हैं, इन्होंने यहां युनाइट डे ब क का सवाल उठाया । मुझे याद है उस दिन और सत में भी हैं, आरोप में जो चार्ज था वह बेंकिंग अथारिटी के उन्नर था और उनका चार्ज पहांचते-पहूंचते वहां तक चला गया कि जो हैं किंग मिनिस्टर्ज हैं, उनके साथ भी दह गरा। उम दिन का दृश्य मफ्ने याद है। आदरणीय पुजारी जी बैठे हुए थे। वह आवेश में आ गये और कांपने लगे. आवाज गम्भीर हो गई, आवाज धर्राहट से भर गई, लोकिन जो दझ्य था, वह स्वा-भाविक नहीं था। एक अदुभूत इसी सारन के अंदर दिखाई दे रहा था उस विशेष उल्लेस, प्रकरण के उत्पर । महादेय, वह घटना शायद बिहार में एक बांकारा स्थान है, वहां पर एक बैंक शाखा भी है। जनरल मैनेजर है एक श्रीमानु और यहां पर वह उत्तर देने के लिए नहीं आयेंगे, कोड आफ कंडक्ट का सवाल है इसलिए मैं नाम नहीं लूंगा, लेकिन पता लगा है जनरल मैनेजर की आदत यह है कि वह सौ. दो सौ रतपर्ये, 50 रतपर्ये, 25 रतपर्ये तक की घुस निया करता है। जब कोई धोडा छोडछाइ करता है या विरोध करता है तो सूले आम सड़क को उत्पर वह बोलते चलता है कि हमारा संबंध तो दिल्ली से है, बड़े-बड़े लोगों से है, हमारा संबंध मंत्री के दवारा है। महादेय, हम लोगों ने एक पत्र भी लिस कर दिया जिसको उत्पर मरे मित्र गुप्ता जी के भी हस्ताक्षर थे, मेरें भी हस्ता-क्षर थे और विरोधी दलों के कई सदस्यों के हस्ताकर थे। अभी एक बात के लिए संतोष है कि जब केन्द्रीय सरकार को इम कोई पत्र लिखते हैं तो इतना तो उत्तर मिल जाता है कि आपका पत्र प्राप्त हुआ । इसके उत्पर छान-बीन चालु हो रही है। महीने, दो महीने बाद सरकार जागती है तब दोबारा उक्तर दिया जाता है कि काम हो सकता है या नहीं । यह इस कारण से हुआ या इस कारण से नहीं हुआ। लेकिन आदचर्म लग रहा है कि अब कई महीने बीत गए, पत्र लिखने के बाद इतना भी उत्तर अभी तक प्राप्त नहीं हजा कि इसकी छान-बीन हों रही है। उपसभापति महादेय, अगर बैंक के बड़े अधिकारी और उन अधिकारियों को नशा चढ़ा है कि पुजारी जी जैसे अच्छे मंत्री जी के साथ उनका नाता जडा हजा है और उनका कोई कुछ दिगाड़ नहीं सकता तो बैंकों के बंदर चलने वाली धांधली को हम क्या रोक सकोंगे ?

महोदय, मैं एक छोटा सा उदाहरण दोता हूं। बैंक आफ इंदौर की यहीं दिल्ली में उसकी एक साला है। दोव रहा हूं कि

बह्यं पर कितने घपले है, निराधार और गलत आधार पर और खटाखट रिश्वत चैक के उन्पर पैसा दिया जा रहा है और जितना बैंक से पैसा निकला है वह थोड़ा नहीं है बल्कि वह करोड़ों में जारहाहै। एक बेचारा वहां पर क्लक है श्री वर्मा, लगता है कि वह जरा सा इंमानदार था, इंमानदार कर्मचारी था । उससे नहीं रहा गया । जब उसको भी उसके उत्पर हस्ताक्षर करने के लिए विवश किया गया और उस भयंकर भष्टाचार में सहभागी बनने के लिए उसको कहा गया तो वह इंकार कर गया। उसके बाद वह घटना प्रकाश में आ गई। सी. बी. बाई की इन्क्वायरी हो गई और फ्राड साबित हो गया । मैं इसके बारे में कहना बहिता हूं कि उल्पर का एक भी जिम्मेदार अधिकारी अभी तक दंडित नहीं हुआ, लेकिन हबा यह कि वह गरोब, छोटी सी तनस्वाह पाने वाला क्लक बर्दाद हो गया । सदार देश के एक कोने में उसका ट्रांसफर कर दिया गया । उसकी पत्नी है, उसके बच्चे हैं और वह भूखों मर रहा है। पिछले 14 महीने से बेतन के नाम पर उसको एक पैसा नहीं मिला । महोदय, इस संबंध में वर्मा के केस में और स्टोट बैंक आफ इंदौर की दिल्ली शाखा की संबंध में मुझे मालूम ह कि कई संसद सदस्यों ने भी पत्र लिख हैं। वे सब पत्र, सब आ खोफ गताल-साने में जाकर पड़े हुए दिसाई दे रहे हैं।

एक दसरा कीस संसद सदस्य ने ही लिख कर भेजा है। वह आदरणीय श्री पुजारी जी के पास लिख कर भेजा है। आ रोप यह है, बह मैं थोड़ा सा पढ़ दोता हूं। अक्त्बर 1979 में एक फर्म, राम चन्द प्रकाश चन्द, चांदनी चौक दिल्ली के साता नं. आर-48 के, 45,000 रज़्यवों के तीन बैंक चैकों दवारा गलत भगतान तीन दिनों में , दस हजार रज्यये, पन्द्रह हजार रज्पये और बीस हजार रज्यमें कर दिया गया। फर्म के मालिक, जो वास्तविक फर्म का मालिक था भवसागरने बैंक के मैनेजर को स्पष्ट लिसित निर्णय दिए कि मेरे चाल खाते में से बैंक दयारा नगद भगतान न किया जाये। परन्तु फिर भी भगतान किए गए । फर्म के लिखित निदांश का उल्लंघन करते हुए किसी दूसरे व्यक्ति को जाली पत्र द्वारा

# of Urgent Public Importance

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एक नई चेकबुक हो दी गई और वहां व्याकित चाते में से तीन दिनों में 45 हजार रुपए की रकम निकाल कर ले गया। इसकी सूचना भी श्री भाव सागर ने बैंक को दी। यह प्रकरण सन् 1979 से विचाराधीन है। इब छह वर्षों में बभी तक दांधी व्यक्तियों के विरुद्ध कोई उपयुक्त कार्यवाही नहीं की गई। इससे स्पष्ट होता हो कि कुछ अधिकारी दोषी व्यक्तियों को बचाने में लगे हुए हैं। यह पत्र उस समय लिखा गया। मैंने अभी भी छान-बीन करने की कोशिक्ष की। अभी इसमें कोई कार्यवाही नहीं की गई है।

महोदय, एक विषय के उत्पर थोड़ी दरे जो कोडिट-डिपोजिट रोशो है, आज उसका कोई हिसाब चलता हुआ दिखाई नहीं दे रहा है, सासकर के उन पिछड़े हुए राज्यों में, जो राज्य सब प्रकार से पिछड़े दिखाई दते हैं। यह राज्य पिछड़े तो है ही और पिछड्पेन के कारण जो सरकार से, केन्द्रीय सरकार से ग्रांट-इन-एड के साथ साफट लोन मिलना चाहिए, रिसोसेंज कम होनें कारण वह इसमें भी पीछे रह जाते हैं। दर्भाग्य है कि उन राज्यों में यह डिपोजिट-कोडिट रोसो बहुत नीचे है। उस राज्य की जनता, गरीब राज्य की जनता, जो बैंकों में जितना पैसा जमा करती है, उस जमा किए हुए पैसे में से भी उस राज्य में काम करने के लिए जो सुविधा होनी चाहिए, जो लोन की राशि बढ़ानी है, आज उसकी प्री तरह से उपेका हो रही है। अब बिहार को बारे में मुक्ते मालूम है, जो पर-कोपिटा-इन्कम है, उनमें बाइसने स्थान पर खड़ा दिसाई दता है। आज वहां पर डिपहीजट-कोडिट रोसो क्या है? मैं कहना चाहता ह कि 40 प्रतिश्वत से नीचे हैं। आश्वर्य लग रहा है इस बात को दोषकर कि आखिर स्वतंत्र भारत के बैंक है, हमें अपने आर्थिक हालात दरास्त करना है। बैंकों में जमा होने वाली संपत्ति, पैसा जो है, इससे कौसे भारत का विकास होना चाहिए---मल्टी नेशनल या बिग इंडस्ट्रीज से या छोटे-छोटे काम भारत के पांच लाख गांव में जाकर फैलें, जहां लोन मिले, तकनीकी शिक्षा भिले, कुछ कच्चा माल मिले? हर गांव के जंदर हर दो-चार घर के पीछे एक छोटा सा कारबाना बडा हो सके, बैंक का पैसा वहां

# वी केतास पति मिन्न]

जाना बाहिए । लेकिन यह बात होती नहीं है । 

महादेय, एक मिनिट का जार समय दोपिए, मैं समाप्त करूंगा । आ जकत एक तमाचा हो रहा है। जाजकत लोन मेला बलाया जा रहा है, लोन मेला । भाँस का मेला, बैल का मेला, नधे का मेला, भेड़ का मेला यह तो सुना था, लोकिन आ जकल बल रहा है लोन-मेला और यह लोन मेला किसी तथ्य को उज़पर, किसी लक्ष्य को उज़पर वसे तो में स्वागत करना चाहता हूं, संकिन तरकार ने क्या यह विचार किया कि लोन आ चिर लोग हैं और वस्ती करने की जिम्मे-वारी किसकी है, रिस्मॉसिबल कॉन है? फिर यह लोन मेला यहां गैर-कांग्रेसी सरकार हैं, वहां अचग प्रकार से पल रहा है और यहां कांग्रेसी-ग्रतसित सरकार है, वहां अलग बकार से भल रहा है जभांत बहां कांग्रेस सासित सरकार है बहां विनकों लोन देना है, उसके बारे में बैंक कर्मचारी झानजीन करने का अधिकार नहीं रखते कि इस व्यक्ति को दोने के बाद फिर इसका काम बड़ा होगा या नहीं होना, काम खड़ा करने के लिए उसकी मदद करे, यह तो सताधारी दल के व्यक्ति की रिकमंडोंधन के उत्पर लोन मेले में कर्जे बोटे जा रहे हैं और दुसरी जोर यहां गैर-कांग्रेसी सासित सरकार है, वहां राज्य सरकारों को ही बाइँपास कर दिया जाता है। कई राज्यों से ऐसी विकायत मिली है कि लोग-मेला लगा, व्यक्तियों को अपेड दीजिए, दलों को छोड़ दीजिए, विगोधियों को छोड दीजिए, राज्य सरकार को भी उसकी जानकारी होती नहीं है। में पछना चाहता हूं कि यह पक्षपात कब तक चलेगा, यह भुष्टाचार कब तक चलेगा, यह फाड कव तक चलेगा। अगर एसे पदा-धिकारियों और राजनीतिक तंत्र के खिलाफ जाप कदम नहीं उठाएंगे तो राष्ट्रीयकृत बैंकों का भाग्य आगे चल कर क्या होने वाला है, यह सोचा ही जा सकता है, )

अन्त में मैं एक बात कहना चाहुंगा कि बैंकों में आजकल डकोतियों का तांता लग गया है और इससे आम आदमी में बहुत वडा भय बना हुआ है। यह भय समाप्त लोना चाहिए, यह विक्वास पैदा होना चाहिए कि बैंकों में डकौती नहीं होगी । बैंकों में

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सुरक्षा की उपित व्यवस्था होनी पाहिए । कजे पर जो इन्टर स्ट मिलता है बह 4 45 का प्राफिट हैं इस पर बैंक बाज भरोसा व करते हुए मचॉन्ट डिवीजन वर्किंग के उत्पर भयेका करता चला जा रहा है। इसलिए में कहना चाहता हूं कि बैंकों के जरिए देख को जागे बढ़ाने का चक बुरी तरह से इलइस में फंसता जला जा रहा है। सरकार इस संबंध में क्या ठोस कदम उठाना बाहती है, इस बार में मंत्री महादेव का उत्तर षाहुगा ।

SHR1 A.G. KULKARNI : Sir, the Government's statemeat in reply to today\*:. Call-Attention is a very ianocous statement. It has Bone to the other extremr of oonsumer service. The Call-Attention raised was not merely for consumer service but about deterioration in the nationalised banks right from decision-making process to consumer service. The proces\* of decision-making right down to servic\* to consumers is at a very low ebb at present. There are many kind\* of abuse ia the process. Leaving aside that, the consumers themselves are feeling why the entire hanking structure was at aU nationalised. But I do feel and I do appreciatt that by nationalising banks we have had *n* process whereby the weaker sections the weaker sectors, the small-scale industries, the agricultural sector, are benefited<sup>1</sup>, and this is one of the good points. But with deterioration in the decision-making process thr small man has become the casualty me small man who cannot grease the palm<sup>1</sup>; of the big officers in the nationalised banks. Why I say this is the small man has to wait for a long time before he can get a loan, in spite of the best efforts of Mr. Poojari that smaller loans ghould be given immediately, whether through Ms melas or whatever it is. There is nothing wrong at aU in a mela. The ponit ts the bank officers should be more ca'-efuL Now the problem is banks have becom\* a green channel for the capitalist. We have got umpteen examples. Only last week we discussed here on a question hy one of my honourable colleagues as to how the banks were taken for a ride by Reliance Textile Industries. I am not going to repeat that But I have to sar that there is no monitoring of variou\*

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nationalised banks, there Is no monitoring JJY the Reserve Bank of India of the various nationalised banks. Sir, I gave examples on that day as to \* 'sow even the Reserve Bank of India permitted the funds to be brought into India under the various fictitious names, under the names of Godsalo. 1 am not going to mention that again because I do not want to waste my time on that. Sir, what I find b that here I got certain materia) which shows that the main culprits seem to be all the bank\*, particularly the Bank of Baroda, the Syndicate Bank, the Punjab and Sind Bank and many other banks who have made a casual jpproach towardg the big industrialists. Vir. Poojari, in ali seriousness I want to \*<ofl you about the banking industry and the big officers in the banks. The system fc; now of kick-backs. Whether yon havo come across or not, I do not know, fern when we move ia the industria) circles, in the mercantile circles. we are 10)d that np to 5 Per cent of kick-backs are usually charged for big loans above IU 5 lakhs and Rs. 10 lakhs. They a/e not monitored by the Reserve Bank of India.

Sir, here is a telex No. 275067 from ihe General Manager of the Bank oi Baroda, one Dr. A.C. Shah, to his Central Office in Bombay and the message is to be delivered to the USA, Bbarain, the/UAE and the UK wherein, Sir, the timits are sanctioned just on telex. They are, Sir. 1 quote; "USA—1.5 million dollers; Bharani—1.5 million doUers; U.A.E.—7 million dollars; and U K—15 million doUers". They are to benami fictitious names proofed by the Reliance Textile Industry. This is one. Sir

Sir. here is another incident wherein 1 find ihe Deputy Governor of the Reserve Bank of India, as has been quoteJ by the 'Indian Express' and the 'Blitz\*. Sir, there was an application by the Reliancs Textile Industries for working capital loan of about Rs. 191 crores. Sir, I am net against fhe Banks giving working capital loans. The production must GO on. But, Sir, the way in which the are plica'rons are processed and fictitious fieures being supplied to the Bank of Baroda or the Syndi-

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cate Bank or whoever might have bce\*. concerned, 1 am against the special inte rest taken by the Deputy Governor »>f the Reserve Bank of India in processing this application. The Deputy Governor is not appointed to process only the appli cations of the Reliance Textile Indusries from the Banking Department. Sir, he says and I quote: "We will have to be carefu{ to sec that such a cut does not create a situation whereby the Company faces any genuine operational problem." Sir, the lending bank proposed some cut. The Deputy Governor of the RBI goes over the head of the lending bank and, what you call H, comes forward to adviac the lending bank that you wil! have to be very careful to see that such a cut does not create \$uch a situation whereby the Company faces any genuine operational problem, and "the Company's produc tion and \*ale« are to increase" Sir, we are cryhy! for giving loans for prodac tion which we are making. The Deputy Governor of the RBI says, "Sales and production is going to be increased to R\* 1277 crores for the year ending 3M2-W.\* Sir, we are in the month of Tury and today it is 31-7-19\*6. So, thi\* ie the attitude of the Deputy Governor, and a fund-based limit of Ra. 191 crores for the same. Hence a discussion may be held in this regard whh the bank and the bor rowers respectively and io the meamvhlk the total limit as recommended by rhe, department may be released. What right the Deputy Governor has got to order a bank to release, without the release being property aan-ctioned by the board of directors of that particular banks? Why this red carpe\* treatment for Reliance textiles? Mr. Poojari you will be moving heaven and earth for a small man to get a loan of Rs. 500 and here is your Deputy Governor behaving in this way. But. Sir, luckily it seems that the present Governor, who seems and is a clean man and who fc above board, what does he advi«e; Fortunately for the participating hank the RBI Governor cot wind of this mi lation by the Deputy Governor of tht Rese'rve Bank of India and prevented the inevitable. The banks have been toW to release only Rs. 20 crores. So, Mr Minister is it the way? k this 'be way that a Deputy Governor should ben

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[Shri A. G. Kulkarni] backwards and forwards at the feet of the Reliance textile industry? For What? What is the kickback? To whom is it given? And you are issuing a statement and giving us an innocuous statement, It is something rotten in the kingdom of Denmark. Mr. Poojari, you must know. Vou are sitting on an empire where corruption is the order of the day. (*Timebell rings*).

Sir, I am finishing. Then, Sir, what I want to say is that on that day when this question was discussed, the Finance Minister himself said, the CBI inquiry is on against the Reliance textile industry, about anti-dating the letter of credit by that bank. Sir I want to know from you, because I got further information that CBI inquiry is complete, and CBI report has been submitted to the proper Ministry, the Home Ministry, why that Ministry is not giving the report to the Finance Ministry for further action? Please  $E^{6*}$  hold of that report and take action. But I stand subject t<sub>0</sub> correction, because this Is my information.

Sir, I have read about the Deputy Governor of the RBI indulging in this affair. Sir, what I want to say is that the banks and the bigwigs are in collusion with the officers and kickbacks havo become a routine in the banks. Actually, I would ffive you a suggestion, if you approve, that such big loans which are being granted, should not be within the purview of a single officer. There should be some committees for sanctioning them. The boards are there, you will tell me. 'Ihe boardg >fe there, it is true. But if the chairmen are going to take decisions on the advice of the Reserve Bank Governor, it seems that something must be fishy somewhere. I cannot say exactly. Then, Sir, why has this been happening? Mr. Minister, I would like to tell you that it is the politicians who are meddling in the affairs of the nationalised banks. Sir, when appointments are made to the offices of hoards of directors witH a political eve, that is deteriorating the service in the banks We must take hands off the, nationalised basks because Rs. 50 thousand crores or whatever crores arc there >n the banks, they are thi depositors money and we are the custodians »f

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the depositors. So, the politicians and Ministers must take their hands off. That is, the point that I want to make. Then, Sir, the other problem to which I want to refer to is about frauds. I think my friend gave some examples. But I do not want to give Sir, my information is that the examples. nnmber of cases and the amounts involved are progressively increasing, and you say in your statement that efforts aie.made, monitoring arrangements are made, to curb them. What monitoring arrangements are made? Sir, in the year 1983, the fraud amount was Rs. 29.75 crores. In the year 1985, the fraud amount is Rs. 53 crores and in between in 1984. it ig Rs. 45 crores. It is a progressive increase of the amount involved in the bank frauds. So, Jet us not take it very easy. Very recent examples he-e have shown that in 1983, up to 31-3-1986. the frauds have gone to the extent of Rs. 10.48 crores. In Delhi itself we rend in the papers that the amount of Rs. 10 crores have been swindled by a bank clerk who got himself transferred from the Karol Bagh office to the Sir I do not want to go into head office There are the big sharks, the small details. capitalists who are in collusions with the bank chairmen and \$omc offices in the RBI swindling marey siphoning money, draining monev for their own emnires and sharemarkets to b<sub>e</sub> managed. And here >\$ the small scale industry, the agricultural sector, what you call the poor adivnsi. they are not even getting a oittance of loan or Rs. 2.500 or Rs. 2000. I think your mela scheme has misfired 8nrl on the contrary who are being benefited are the tycoons like. Reliance textiles. capitalist (Time bell rings).

Sir the last point that I want to make is that cases of robberies have increased I am very much disturbed on this account because depositors are ia a paaioky condition. The personnel in the far-Aung branches of a bank in cities like Bombay or Pune, might be in Calcutta, Delhi also, I do not have mat much of experience, and very panicky, in the branches of banks around Bombay in the last two montfas five or six robberies have taken place. And it has become a very easy thing to get money from the banka a; the twine

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of a revolrcr or a knife. So, Mr. Minister, everything in the country seems to be on fare De it Punjab, or Mizoram or Assam. Here on this side everything j<sub>s</sub> on fire. Many of the matters ure in a mess. The whole thing seems to be "boiling" and there is no law and order. Leave aside law and order, there is no mental satisfaction for an ordinary common man. And if these bank robberies go on taking place at the point of a gun, the people's belief in the Government will be at So, it is a warning to you, Mr. stake Minister. Please eonvey our feelings to your senior Minister that these affairs are going on and the Reserve Bank is acquiescing and the nationalised banks are having a field day for the benefit of capitalists and the casualties are the other sectors who have not got a single farthing from these nationalised banks.

SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Chairperson, Sir, we are extremely fortunate that Government has admitted a Calling Attention on the question of bank frauds because it happens to be one of the most leading and perturbing public questions tormenting every walk of life today. I am, Sh-, thoroughly disappointed by the statement our honoured Mr. Poojari hag made. I hope, Mr. Poojari, instead <# talking to somebody else, will listen to our Sir, the statement which he argument. has made is in the present continuous tense. I am not a teapher lin English. Nor do I claim that I am very strong in English. But I can say, this is in present continuous tense. It says\* We are streamlining; we are taking steps; we are doing all that is possible'. This way of the most usual way in irhich talking is the Ministers speak. I do not know whether Mr. Poojari will speak in the same way when h« replies, to avoid question\*-Tho point is, there is fraud and the fraud is on a massive scal\* The fraud is alarmingly on the rise. No Steps as yet has been taken the Finance by the Government, by Ministry, to detect the fraud, to stop the fraud and to punish the people who are responsible for this fraud. In my opinion, the statement that only Rs. 56 crores is the amount which has been defrauded is an understatement. In my opinion, hundreds and thousands of crores of rupees are being lost by the public ex-

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chequer and there is no mechanism by the Government to detect the fraud. 1 believe, largest number of bank employees to be honest, I believe largest number of petty officers to be honest, but it is because of the peopel who are in the highest ladder.. .(Interruption) it is the people who are sitting in the highest ladder of administration, who are hand-in-glove, who are the actual conspirators and colluders, it is these people who are responsible for the fraud. And I accuse the Government of inaction in cases, even in cases where they had been brought to their Sir, today, the total deposit, in th-? notice banking industry is of the order of Rs. 85,000 crores. I claim, every year, Rs. 250 crores are being written of as bad debts by the nationalised sector, Now, I bring some specific cases, specific charges and I shall present our the gift of some hon. Minister with confidential reports about some of the nationalised and private banks. To begin with, I have here with me a report from the Reserve Bank of India of 2nd April, 1982, and if the Minister wants, in a second, I can give him a copy of this because it is zeroxed.

MR. DEPUTY CHAIRMAN: Since it is a confidential document, you can give it confidentially.

SHRI GURUDAS DAS GUPTA; It is a confidential document. But I have got it. There should be no reason why I should not it. It was placed on 2nd April, 1982, place and was received by the Chairman of the United Industral Bank on the next day. The signature is also here. This United Industrial Bank has 8 Executive Directors. Of these 8 Executive Directors, two are representatives of tho private shareholders and the rest are from the Reserve Bank of India six and United Bank This shows that the Government fas effective control over this Bank. This Bank is ninth among thirty private sector banks in the country. I am just reading a part of it. The report says on the first page: "The inspection has revealed that there has been a sharp deterioration in the financial position of the Bank." SHRI MASODKAR BHASKAR ANNAJI (Maharashtra K Sir, he is referring to a document. We ure not having a copy of U.

SHRI BHASKAR ANNAJI MASOD-KAR: The Leader of the Opposition ihould tell us. We should know what he is referring to. We should follow what he ig saying. I have no objection to his referring to any document, but we should know what he is referring to. I am not able to follow him.

SHRI K. MOHANAN (Keraia); It is difficult to circulate it in advance. After fas'! aPwch, he will submit it.

AIR. DEPUTY CHAIRMAN; A Member canuot be asked to lay any document on the Table of the House. There ts a pioper procedure to be followed.

SHRI ATAL BIHARI VAJPAYEE: After following the usual procedure, he will do rt; he will lay it on the Table of the House.

SHRI GURUDAS DAS GUPTA; Mr. l>eputy Chairman, Sir, thank you for protecting my rights.

PROF. C. LAKSHMANNA (Andhra Pradesh):  $Ca_n$  he lay it after complying with tbe rules?

MR. DEPUTY CHAIRMAN: As per rule\*.

PROE. C. IAKSHMANNA; Can we take it that you are directing Mr. Gurudas Das Gupta to lay it on the Table of the House afer complying with the rules?

SHRI K. MOHANAN; That he wilt consider.

MR. DEPUTY CHAIRMAN: I was sayiug how it should be done.

SHRI GURUDAS DAS GUPTA; I am reading. The inspection bas revealed that there has been a sharp deterioration in ihe financial position of the bank. On the basis of the findings of the inspection, the realisable value of the assets of the bank on the 30th June, 1980, is estimated at Rs. 7869.00 lakhs against which its outside, liabilities as on that date aggregated Rs. 8384.54 lakhs' indicating that n°t only paid-up capital, reserves, provisions, etc. of the book value of Rs. 91.11 lakhs have been lost, but also its deposits have been affected to the extent of Rs. 515.54 lakhs.

Now 1 will come to another part. The inspection report has disclosed persistence) existence of several deficiencies, adverse features in the bank's working, the mor. important of which are indicated below:

The frauds perpetrated in the borrowal accounts at Bongaon and in the deposit accounts at Calcutta (Hatkhola) branches have not been reported to the Board. The Board was also not kept informed of the developments in regard to the seizure of certain documents aid fixed deposit receipts of some deposit holders at New Delhi (Connaught Circus) branch by the income-tax authorities and the subsequent payments made by the bank in accordance with the order issued by the tax authori ties. Material information required by the directors for enabling them to take proper decision on some of the loan proposals has not been furnished in the relevant notes put up to the Board. Certain important matters relating to the banlY working have not been brought to the notice of the Board at periodical intervals.

Who is responsible? Chairman of the Board. Coming  $t_0$  the other part regarding th© supervision and internal control, *the* inspection report says: The supervision and control exercised by the Head offic\*: over the working of the branches arc totally inadequate and ineffective. This ha?, resulted in perpetration of large scale frauds in borrowal accounts at certain branches.

This is how frauds are committed and this is how a Board where majority belongs to Government remains inactive. Even after this Mr. Poojari continues to th it something concrete is being dow to prevent frauds from taking place.

1 :m now reading another portion regarding chief executive officers. The report says, Chief Executive, M. A., aged 52 years is the chairman of the bank since 13th September, 1976. He dr.iws a monthly remuneration of Rs. 26001- besides certain other perquisites. His term of appointment is due to expire on the 11th January, 1982, mind it, after the report is submitted. Certain discretionary powers vested in him for sanctioning advances, iwopie.

incurring expenditure, etc. have not been judiciously exercised. The chairman had auctioned advances to several parties auch beyond his discretionary powers and some of these have not been reported and •jot ratified by the Board. Some of the ldvance\* granted upccially at the Beadon Street (Calcutta) branch reportedly under telephone instructions ot the chairman have oecome difficult of realisation. Just ima-/rine, the poor officer bas to carry out ^ephonic instructions to give advances. I>uring visits to some of the branches the -·hairman has accorded spot sanction on certain loan proposals without getting them property appraised. This is the report about the chairman. This Chairman «ras re-appointed by the Reserve Bank after this was received. This is how Mr. Poojari rs fighting fraud. This is the report of the Reserve Bank. After this report was submitted, that Cnai'.man had another exended tera! Thti h bow ki was gf\*en a prize for heing henest!

SHRI K. MOHANAN: He is only pgainst the employee\*.

SHRI GURUDAS DAS GUPTA: He is oaly against the employees and wry inueh knows) to some of the Reserve Bank

Lastly 36.81 per cent of the advances ■Wrs bad. This report says that. And what is the conclusion? The conclusion is, on these facts there is sufficient material o suggest that the banking comnany does not continue to comply with the conditions referred to under section 22(3)(b) of the Banking Regulation Act, 1949. This means that the bank is violating the provisions ot" the Reserve Bank regulations. I got a copy of it. After I got it, on 9lh July, f wrote to Mr. V. P. Singh. Let me read only a part of that letter; We do not know what measures were initiated by the Reserve Bank to correct the situation. But the same set of persons were allowed to head the administration, despite serious lapses. Even when the Chief Executive Officer, the Chairman of the Board, as the report said, bad gone much beyond discretionary power vested in him for sanctioning advances, incurring expenditure, had not reported some of the cases of advance to the Board for ratification, had granted loans on a number of occasions

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on telephonic instructions, a part of wlucfc ultimately became difficult of realization had accorded spot sanction, to certain loan proposals without propei appraisal. be had not been removed. Not only that. Mr. X-I cannot name him-was y/vea exension by another term. This is how the heroic Minister of State for Finance k fighting fraud and corruption in our country! I wanted the Minister to tell me all this. The state of affairs in tho United Industrial Bank has not improved I suggest t&at it has deteriorated further. Mr. Poojari m\*y stand up and say, "it fc 1982 report". But 1 can tell you for certain that another report has been prepared by RBI and that report speaks of much greater lapses and deterioration of service. Therefore, I wonder why the Reserve Bank was sitting idle all these years ood allowed the situation to worsen, endanger- mg the interests of the depositors. Th\* inaction of the Finance Ministry and the Reserve Bank can be looked upon not oaty as a failure to discharge responsibility tra\* can also be construed as an act of connivance objectively with those who are ont io put the banking industry in peril. urge upon you to institute an enquiry, re-L move the management and nationalise the ank. I had sent the Letter on 7th Till now I have not received a reply to my letter. This is bow the Members of Parliament are being treated, this is bow genuine complaints about fraud are being tackled by the Ministry. This is another case how an officer who had fought corruption and unearthed fraud has been punished by the manage ment. I am quoting, Sir.

MR. DEPUTY CHAIRMAN  $_{\rm r}$  Yooi  $\setminus$  time is going to be over.

SHRI GURUDAS DAS GUPTA: t shall not speak a single extra word. I will be only quoting figures and placing ;'!! the documents before *the* Hou\* that you can fight corruption whi< j has promised to do. Sir. thi statement issued by the Bank of B Eastern Zone Employees Union, r to the All-India Bank Employe\*-tion. This is dated 7th October '82. 1 am I only quoting: We are shocked and sur j prised to know that our management ha.\*: I issued transfer orders on Mr. X, senior

Manager, ZIC to UP Zone. The ZIC Mder the leadership of Mr. Bose has done a tremendous job of unearthing cases of fraud and misuse and abuse of power in granting loansjadvances to unknown borrowers, under concessions to big customers by way of relief in the matter of interest. While it has acquired respect and credibility in the eyes of the general employees of the bank, it has become the target of attack by the management. This is how the management is behaving with the people

who can take up courage and 1.00 r.M. expose fraud. Sir, the letter further says:

"However after Sri Bose joined the Z.I.C. much water has flown through the rive<sub>r</sub> Ganges. Due to his reasonable and straight tackling of the inspection at the level of the ZIC quite <sup>a</sup> number of irregularities came to the surface and in spite of their timely warning Management preferred to keep eves shut, so that the irregularities and frauds could be quantitatively inflated. This tantamounted to a gigantic amount of fraud around Rs. 12 crores, by some parties with the open help of so-called high officials of the Bank holding chairs of immense responsibility.

The ZIC's exposure of frauds led to ouster of the then Chairman and Executive Director from the Bank followed by suspension Of the then A.G.M. (EZ), the Chief Office,, of the Inspection Centre, R.M. (Cal.) and three other Branch Managers all of whorn were directly, indirectly involved in the above fraud. Sri Bose continued to conduct the inspection works aiming at finding out any other irregularities in the matter of advances to the parties who are to turn these advances to bad advances. Certain such cases were detected by him in some other States within tbe Eastern Zone and parson

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responsible for such wilful bad advances was to be taken to books."

Sir, just at this juncture, when the task of unearthing fraud was being | courageously carried out by a gentleman known as Mr. Bose, there was this response from the management. he was offered or he was .served with a transfer notice by the most incorruptible, obedient and faithful management of a nationalised bank functioning under the stewardship of Mr. Poojari for whom ali of us have deep respect and affection. Again, Sir, I would like to refer to ... (Time-Beil rings) Sir, please allow me some more time. More cases are with me.

MR. DEPUTY CHAIRMAN; There will be enough cases.

SHRJ! GURUDAS DAs GUPTA: Sir, here is a case here is a bank .. -

SHRI NIRMAL. CHATTERJEE (West Bengal): Sir, are you already con-; vinced?

SHRJ GURUDAS DAs GUPTA; Sir, here is a bank where honesty is punished and dishonesty is rewarded There is another case of Bank of Baroda.. .(Interruptions) I hope, Mr. Poojari will find sometime to enquire into the complaint that we will be sending to him. There is another case:

MR. DEPUTY CHAIRMAN: Mr. Gurudas Das Gupta your tirae is up. Prof. Lakshmanna please.

SHRI GURUDAS DAs GUPTA: Sir, there is another case in regard to Oriental Bank of Commerce.

MR. DEPUTY CHAIRMAN: There are so many nationalised banks. If you go on mentioning about all of them, there will be no time. You have already taken a lot of time. Prof. Lakshmanna please.

SHR1 GURUDAS DAs GUPTA: I hope Mr. Poojas! will not mind M I involve him also

SHRI ATAL BIHARI VAJPAYEE: Please do.

SHRI GURUDAS DAs GUPTA: This is an open thing we are discussing. He may be involved, may not be involved. The Oriental Bank of Commerce issued a circular dated 20.3.1986, addressed to all branches/area offices/ regional offices and it said 'We are reproducing below the text of letter received from Bank of Rajasthan Limited. All branches/Area offices are ad-viged to exercise caution in the matter.' This is signed by the Assistant General Manager. It enclosed a copy of letter No. 410, etc. which said: I am only reading a part;

"One Dr. c. P. Sajalendu opened an account in the name of M/s. Azad Hind Films with our Andheri branch on 16.10.1985. He informed the Manager that  $h_e$  was making a feature film titled 'Yeh Desh Hamara Hai' based on the life of Netaji

Subhash Chandra Bose..... Poor Netaji is being brought here...

\_ and requested to sanction Rs. 2 lakhs. Dr. sajalendu also produced a letter dated 1.8.84 from Shri Janardhan Poojari, State Minister for Finance, advising that the Government is agreeable to give a subsiay of Rs. 2 crores and a loan of Rs. 3 crores Relying on the above facts and to meet urgent requirements of shooting the film at East Studio, the Branch Manager allowed an overdraft amounting to Rs. 33,310/- in the month of October 1985, "He also sent a proposal

SHRI JANARDHAN POOJARI: K at .ill you want to involve me, you can do it But you should have at least respect ;<sup>r</sup>or us also. You know that it is a fake one. Not only that, but a case has been registered. Even, Sir, my letter heaa has been printed. It is a forgery case, everything is known to him. Unnecessarily he is mentioning it. It is being investigated. My signature has also been forged. Everything is there. Why are you bringing them?

SHRI GURUDAS DAS GUPTA: Sir since the Minister says, It is not correct, 1 withdraw it.

SHRI JANARDHAN POOJARI: I am just saying that he can use this time for other purposes. I am grateful to him. He is bringing so many thing\*. Here  $i_s$  a forgery case. Action bas been taken. A case has been registered. The. CBI is investigating. He knows H. Instead of doing it, be can use this time for other purposes. I am helping him.

SHRI V. GOPALSAMY (Tamil Nadu): We have to accept the explanation of the Minister.

SHRI GURUDAS DAS GUPTA: I am bound by your ruling. Since God can do no wrong, Minister always speaks the truth. Therefore, Sir, I accept the statement. I am withdrawing it.

MR. DEPUTY CHAIRMAN: Now Prof. Lakshmanna. Nothing of what Mr. Gupta says will *go* on record now. I have given him many extensions.

SHR1 GURUDAS DAS GUPTA: •

MR. DEPUTY CHAIRMAN; No-One sentence to conclude. No.

SHRI GURUDAS DAS GUPTA: I have three cases. I want three minutes.

MR. DEPUTY CHAIRMAN; Be brief.

SHRI GURUDAS DAS GUPTA: Strictly three minutes.

MR. DEPUTY CHAIRMAN: You should respect the sentiments of other Members who want  $t_0$  speak.

SHRI GURUDAS DAS GUPTA: 1 want to say, about 14 leaders of the Opposition had written  $t_0$  the Prime Minister. The Prime Minister bad also written to me. But I do not know what has happened to it We

»Not recorded.

[Shri Gurudas Das Gupta] had written. Fourteen leaders of Opposition of this House had written. You might have received a letter concerning defalcation committed by Mr. Abhai Kanta Jha, Manager of the United Bank Bokaro Steel Industrial Estate Branch over the years, from Gurudas Da<sub>s</sub> Gupta. It says.

"According to the report submitted by the Chairman *ei* the Bank, it was decided to chargesheet, transfer ..."

SHRI JANARDHAN POOJARI: This has also been raised<sub>f</sub> and it is tinder investigation. Why are you repeating it? Already you hav<sub>e</sub> done ft in the House.

SHRI GURUDAS DAS GUPTA: Sir allow  $m_e$  to read this, i must read the letter from the Prime Minister. I am reading the letter from the Prime Minister.

MR- DEPUTY CHAIRMAN; 1 can-Dot permit now in the light of the explanation given by the Minister.

SHRI GURUDAS DAS GUPTA: I want to read the better from the Prime Minister.

MR. DEPUTY CHAIRMAN: You have quoted it?

SHRI GURUDAS DAS GUPTA: May I say, "Dear Shri Das Gupta ...

MR. DEPUTY CHAIRMAN: Mr. Das Gupta, it is not fair when the Chair s<sup>avs</sup> that you cannot raise it further. You have menioned the letter and aiso quoted it.

SHRI GURUDAS DAS GUPTA: Allow me to conclude, Sir. That is aU

Ma DEPUTY CHAIRMAN; Yes.

SHRI GURUDAS DAS GUPTA: *IM*, me conclude Sir. I declare...

MR. DEPUTY CHAIRMAN: Declare what?

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SHRI GURUDAS DAS GUPTA: X say that there is no mechanism at all of audit in the banks. As a proof I am producing her<sub>e</sub> the audit report of the Dena Bank. I am reading a j small paragraph, it says;

"We have audited the attacheii balance sheet oi Dena Bank as on 31st December, 1984 and als© the profit and ]06S account of the Bank for one year ended on that date."

MR. DEPUTY CHAIRMAN: It is a | document. Hand it over.

SHRI GURUDAS DAS GUPTA: I am just supporting my contention.

MR. DEPUTY CHAIRMAN: It is there.

SHRI GURUDAS DAS GUPTA. Let me read, Sir. Otherwise, how will people know?

It reads:

"We have audited the attached balance sheet of Dena Bank as cm 31st December, 1984 and also the profit and loss account of the baat for the year ended on that date and the incorporated accounts of 37 branches audited by us."

That is they have audited only ;<7 branches. Four hundred and forty seven branches were audited by other auditors who were appointed by the bank, not by these auditors.

"472 branches wer<sub>e</sub> not audited." What does'it mean? It means that out of 956 branches belonging to the Dena Bank, only 37 branches wer<sub>e</sub> audited. The rest were not audited. Therefore, Sir, there is no mechanism for audit-*i* ing. Therefore, Sir, this is a fraud. There is no mechanism for audit .. all.

This is the story with all the  $na_{\sim}$  tionalised<sub>T</sub> private and every other bank. Only a partial audit is done and is being taken as a comprehensive audit. Therefore, 1 would lik':

to know whether the Minister agrees that there should be an independent audit authority to audit accounts of all the branches of the banks whether they aie nationalised or not nationalised. Fraud is taking place because there is no audit. Therefore, proper audit has to be done and tor that an independent audit authority has to be set up.

The same set of people advance loans and the same set of people declare loans as bad debt. It cannot be. To declare a loan as bad, there must be a separate agency. Those who advance loans cannot take the responsibility of declaring that such and such loans are bad debts.

Thirdly, I would like to know if the names oi those people who have not paid incometax, i.e. the tax defaulters can be published, then why not the names of those who have defaulted in respect of payment of debts should not be published? I demand list of the defaulters of bank debts be published.

Thirdly, I would like to know if the probe in the cases of writing off of bad debt during the last five years.

MR. DEPUTY CHAIRMAN: Please conclude. Nothing shall go on record after this- I would not allow anything to  $g_0$  on record after this. Not even a sentence.

SHRI GURUDAS DAS GUPTA \*

PROF. C. LAKSHMANNA.. I would like to address myself to four or five aspects of the issue under discussion. In the flrst instance, I would like to deal with loan Was then loan melas, then bank looting and finally about the bank services.

AN HON. MEMBER; While dis cussing the bank fraud, you are rais ing a religious connotation. Lila ig a religious connotation. (Interruptions)

«Not recorded.

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PROF. C. LAKSHMANNA: i do not know why you are permitting then to interrupt me. I do not know whether Lila is a religious connotation or not. I am fully aware that it is a term in itself which can explain the fraudulent activities undertaken by any set of people. I do not know why religion is being brought into a statement of this nature.

Sir, there have been bank frtuds and the number has been increasing even as per the banking reports. Between 1981 and 1986, until the month of May, there have been ten thousand cases of bank frauds which involve Rs. 150 crores as reported by 28 public sector banks. It has been stated that everyday there have been ten cases reported to investigative agencies such as the police the CID and the C.B.L

In the year 1981, there were 1891 cases and by the time we came to 1985, there have been 3,000 cases. And if you look at the pattern adopted in these bank frauds, which we call bank Lilas there has been a definite pattern. Therefore, once any investigative machinery finds a pattern, it is very easy for them to curb these. Ia spite of that if there has been ever increasing number of the bank frauds an.i also if there is a pattern in it and if theres no action to curb it, the question arises, the doubt arises and the suspicion arises whether it is a deliberate attempt on the Part of the Government to simply shut the eyes to what is happening? Is the Government really very keen to so-ve this problem? Sir, apart from this, while here have been ten cases beins reported to the investigative agencies every day, there are at least ten-fold or twenty-fold of the cases which do not come to the notice and which were hushed up at different levels. They are not finding a permanent solution to solve this problem. I give this information only to show the magnitude of the problem with which we are tackling. But unfortunately the statement given by the Minister does not take cognizance of this magnitude oi

#### [Prof. C. Lakshmanna]

the bank frauds that have been taking place, increasing year after year even during the last five years. There has been no attempt to curb these bank frauds except making palative Bills being made available to the House. There is no  $sP^{*0*30}$  mention as to what specific measures have been taken. In spite of the fact that there had been increasing numbers how these factors have failed or the mechineries have failed. In view of that what further additions and new programmes will be taken up to curb this increasing tendency of bank frauds?

Sir, this very Banking Report give\* us as to what is the number of increasing frauds in individual banks. The State Bank of India has the maximum number of cases. There were about 445 fraud cases in 1981. It became 581 in 1982, 632 in 1983, 842 in 1934 and an equal number or more in the year 1985. What is the position in 1986 is not yet known? This is the performance of the frauds in the State Bank of India as reported by the Banking Report only.

Sir, the Punjab National Bank performance is equally laudable. There were 53 frauds in 1983, 173 in 1982, 285 in 1983 and 288 in 1984.

Then Bank of Baroda, Bank of India and Canara Bank have all registered cases where there have been about 150 cases each. Now, what is the nature of the duping? These frauds are expressed in terms of foreign currencies and if we include this figure also in the bank fraud cases, then the Banking Reports says it will rise to a monumental figure. What has been the cases of duping in terms of foreign currency? It will become a monumental figure. Therefore, my first question would be to request the Minister to kindly enlighten this House as to how in spite of the measures and in spile of the various steps that have been taken by the Government there has been an increase in the number of frauds that

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reportea ov some oi mese have been banks? How many cases are specific? And how many cases are general? Sir, where is the problem? The problem has been, Sir, for the last two years there has been continuous and persistent requests on the part of the Members of both the Houses to do samething in the matter and especially about the appointment of the Directors in the various Banks. But what a tragedy it is, Sir, in a country with 70 crores of people, we do not have sufficient number of such persons whose whose trustworthiness, integrity, whose capability, whose efficiency cannot be trusted and who can be made to be appointed as Director of the Banks. On the floor of the House, the Minister has been continually assuring us that we are not sparing any effort, we are making all strenous efforts to locate them. I think, the mining operation has been so deep that you are not able to come upto the surface. Therefore, I would like to ask whether the non-existence of the Director, who could be to some extent. check the operations of th»> bank? which have been reporting increased frauds, is in a way responsible for this. There is only a Chairman sometimei and the entire powers are concentrated upon you, the entire banking functions are concentrated upon you as a result of which, perhaps, either he himself is not able to do the Job proper-y or he is not able to have effective supervision and control and other mechanisms bv which this could be curbed. Therefore, my second specific question to the Minister is: as to when he will fulfil the promise which has been made on the floor of the House that as soon as possible, earnest efforts will be made to appoint the Directors. I would like to know from him what the stage is now? Is this the stage in this country where honesty has become a casualty, integrity has been deeply buried? If he says that this country itself is lacking in integrity, that there is a loss in character, then that is a different matter. Let the Minister say so?. Otherwise. I would like to demand from the Minister as

# to why there is a delay in the appointment of Directors for several public banks for the last several years. (*Interruptions*).

SHRI M. S. GURUPADASWAMY (Karnataka): What are the reasons for keeping the vacancies of Directors for long?

SOME HON'BLE MEMBERS: He will answer it at a proper time.

PROF. C. LAKSHMANNA : Yes, yes. The only thing perhaps is that that proper time will never come. Unfortunately, I know Mr. Poojari is one Who does not believe in some of these things such as auspiciousness and all those things which go with it. I do not know whether even he is now trying to look for the auspicious occasion to find - out the suitable people or is he also trying to seek the solace of the soothsayers or the astrologers, who could iook for him these people, who could be Directors. Though I know for certain... (*Interruptions*).

SOME HON. MEMBER: Sir, there is a personal reference.

PROF. C. LAKSHMANNA : There is no personal reference.

AN HON. MEMBER : I am not talking to you. I am talking to the Chair.

PROF. C. LAKSHMANNA: Chair cannot talk.

AN HON. MEMBER: Sir, the Minister's belief in astrology is entirely his business. It is not the subject matter under discussion.

PROF. C. LAKSHMANNA: I did not say that he believes. The Member should understand what is being spoken. I said, he does not believe in it. Therefore, I am getting a little worried about it.

THE DEPUTY CHAIRMAN: Pro-\* fessor Lakshmanna, please come to the point.

PROF. C. LAKSHMANNA: Now, I come to loan melas. Sir, I share the concern of the Minister for helping really those who badly need those things but is he aware that even in

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the matters of sanctioning of loans for those unfortunate people there has been lot of problems. There have been cases reported where, while the sanction amount for purchase of buffaloes has been Rs. 5,000, the beneficiary has not received even Rs. 3,000. He has been taking a personal interest in this. He has been going round the country. He has been personally supervising the "melas". When he is doing all this, is it not coming to his notice as to in how many cases, there has been this sort of thing. If a particular thing is meant to benefit somebody and if the person for whom it is meant is not receiving it, then the whole purpose for which the entire programme is launched is defeated and the programme becomes meaningless. Therefore, I would like to ask the minister: in how many cases, in what percentage of cases, has his attention been drawn to the type o; things which I have just now mentioned, namely, that the loans which have been sanctioned are not reaching the beneficiaries to the extent that they should reach? I do not want to go into the other aspects of "loan melas". There will be other occasions. This is not the occasion for it. I do not want even to go into some of the ramifications of it, because this is not the occasion.

Finally, I will come to the bank dacoities and lootings. In response to a question put by one of my very dear friends, who is in this House now, on the 22nd July, 1986, a big list of the cases and the amounts involved and also the amounts recovered in various banks in regard to robberies and dacoities, has been given to this House. I would only like to draw the attention of the Minister to the reply given by himself. If this is the order In which there have been bank robberie\* and lootings, I would like to ask the Minister what specific steps he will take-not in general terms; I will come to the general terms in which he has talked about them-to prevent such things. Also another piece of information was available in reply to a question in the other House, wherein a

[Prof. C. Lakshmanna] statement has been given containing alarming figures of the cases between 1-1-85 and 30-6-85 and the corresponding figures for the period 1-1-86 to 30-6-86, in respect of different States and Union Territories. If we see that statement, except in one oFtwo States, where there has been no corresponding increase or there.has even been a fall, in many of the States the number has gone up. The number has gone up not necessarily in States where troubled conditions are prevailing such as Punjab. Perhaps it is very easy to understand the case of Punjab and explain it in terms of terrorist activities and their indulging in this type ol activities. But what about other States which are supposed to be peaceful and under stable Governments, capable Governments? What is happening there ? Therefore, I would like to ask ,the Minister to kindly let this House know what specific steps he intends to take to prevent this

Then, about customer services, the Minister says:

"extending to small depositors the facility of immediate credit in respect of outstation cheques up to Rs. 2500."

MR- DEPUTY CHAIRMAN: Only one minute more.

PROF, C. LAKSHMANNA: I would like to ask whether this has been implemented. On the other hand, my information is that the discretion which was available to the bank managers in these small cases has been withdrawn, with the result that if there is an outstation cheque, you cannol even sell it. Previously the system of selling cheques by paying a little amount was available, f am told that is not available now. Therefore, I would ask the Minister if this facility has been given whether there is a directive to this~ effect. I would like him to assure the House that small depositors with cheque facility can get

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immediate credit facility for outstation cheques, because the Minister's statement says that this facility has been given. (*Interruptions*) I am not going into the question of loss of interest what the loss will be to the Exchequer. I am only acting upon the statement made by the Minister. The Minister categorically states that this facility has been given. And if such facility has been given, it must have been given after due consideration. If il has been given, I want to ask whether and how far it has been implemented. Is this facility available to small depositors all over the country? *[time-belt rings*).

FinaLy, this question was raised earlier also in the House and the Minister was good enough to assure that this would be done as soon as possible, viz., the small deposit insurance scheme/customer service. What happened to it. It is one of the recommendations, (*time bell rings*). When it was raised earlier, the Minister said that steps would be taken to give this facility. If this facility is extended, perhaps there will be sufficient motivation and incentive to the depositors .... (Time belt rings).

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock— Mr. Deputy Chairman in the Chair.

#### PAPERS LAID ON THE TABLE

# Report of the Public Accounts! Committee on Land Management in Railways

SHRI NIRMAL CHATTERJEE : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Fifty-fourth Report of the Public Accounts Com-mittee on Land Management in Railways.

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